

| Annexure – 3                                                                                                                                 |                                                                                         |                                                          |                       |                          |                 |                                                                                           |                             |                        |                       |                            |                                                |                              |                                    |                  |
|----------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------|----------------------------------------------------------|-----------------------|--------------------------|-----------------|-------------------------------------------------------------------------------------------|-----------------------------|------------------------|-----------------------|----------------------------|------------------------------------------------|------------------------------|------------------------------------|------------------|
| Name of the Corporate Debtor: Brownish Realty Private Limited; Date of Commencement of CIRP: 14-07-2023; List of Creditors as on: 01-07-2026 |                                                                                         |                                                          |                       |                          |                 |                                                                                           |                             |                        |                       |                            |                                                |                              |                                    |                  |
| List of secured financial creditors (other than financial creditors belonging to any class of creditors)                                     |                                                                                         |                                                          |                       |                          |                 |                                                                                           |                             |                        |                       |                            |                                                |                              |                                    |                  |
| Sr. No.                                                                                                                                      | Name of creditor                                                                        | Details of claim received Date of receipt Amount claimed |                       | Amount of claim admitted | Nature of claim | Details of claim admitted Amount covered by security interest Amount covered by guarantee | Amount Covered by Gaurantee | Whether related party? | % voting share in CoC | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks , if any |
| 1                                                                                                                                            | Phoenix ARC Private Limited acting in its capacity as Trustee of Phoenix Trust FY 23-37 | 08.08.2023                                               | 2,24,83,38,383        | 2,24,80,34,165           | Secured         | 2,24,83,38,383                                                                            | -                           | No                     | 100                   | -                          | -                                              | 3,04,218                     | -                                  |                  |
|                                                                                                                                              | <b>Total</b>                                                                            |                                                          | <b>2,24,83,38,383</b> | <b>2,24,80,34,165</b>    |                 | <b>2,24,83,38,383</b>                                                                     | <b>-</b>                    | <b>-</b>               | <b>100</b>            | <b>-</b>                   | <b>-</b>                                       | <b>3,04,218</b>              | <b>-</b>                           |                  |

**Notes for all claims:**

- All claims have been provisionally admitted on the basis of submitted proof by claimants . No Records have been received from the ex-management of the Corporate Debtor. Claims shall be further verified subject to the provision of such records by the ex-management of the Corporate Debtor, or receipt of further information / documents from the claimants. The CoC may undergo change subject to the verification and collation of claims which is an ongoing process.
- An application under Section 66 of the IBC bearing I.A. No.231/2025 has been filed.
- An application under Section 19(2) of the IBC bearing I.A. No.672/2023 has also been filed detailing the events of non-cooperation by Suspended Board of Directors.
- As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- The claims admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

 

Mr. Ajit Gyanchand Jain  
(Resolution Professional)  
IBBI Registration No. IBBI/IPA-001/IP-P00368/2017-18/10625  
In the matter of Brownish Realty Private Limited  
A.F.A valid till 31.12.2026